Sr. No. 01 Through video Conference

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No.1988/2020 in OWP No. 1391/2014 CM-1989/2020 IA No. 2/2014[2215/2014] IA No. 1/2014[2296/2014] CM No. 7503/2019

Khalida Akhter and others

.... Petitioner/Applicant(s)

Through:-

GH (

gh:- Mr. Mian Rauf Ahmad, Advocate Mr. Mian Tufail, Advocate (through video conference)

V/s

AMMU

State of J&K and others

....Respondent/Non-applicant(s)

Through:- Mr. Sajad Ashraf, Advocate vice Mr. N. H. Shah, AAG for R-1 to 4.

> Mr. Gulzar Ahmad Bhat, Advocate for respondent Nos. 9,18 &19. (through video conference)

## Coram : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE <u>ORDER</u>

## CM-1988/2020

Applicants seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## CM No. 1989/2020

Learned counsel for the applicants/petitioners have filed this application seeking permission to withdraw the present writ petition, as the parties have entered into a compromise in terms of compromise deed dated 29.12.2018, which was taken on record by this court vide order dated 08.02.2019.

For the reasons stated in the application and in view of the submissions made by the learned counsel for the applicants/petitioners at Bar, same is allowed.

The writ petition bearing OWP No. 1391/2014 is, accordingly, **dismissed** as withdrawn alongwith all connected applications.

(Sindhu Sharma) Judge

SRINAGAR 09.06.2020 SUNIL-II

